

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.421/99

dt.17-3-99

Between

C. Naga Raju

: Applicant

and

1. General Manager  
 Ordnance Factory Project  
 Yaddumallaram, Medak

2. Employment Officer  
 Dist. Employment Exchange  
 Sangareddy, Medak

: Respondents

Counsel for the applicant

: K. Nageshwara Reddy  
Advocate

Counsel for Respondent-1

: N. Narasimha Sharma  
Sr.CGSC

Counsel for Respondent-2

: P. Naveen Rao  
SC for AP State Govt.

Coram

Hon. Mr. R. Rengarajan, Member(Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(Judl.)

Jai


## Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.))

Heard Mr. K. Nageswara Reddy, for the applicant, Mr. Phaniraj for Mr. P. Naveen Rao for Respondent No.2 and Mr. B. Narasimha Sharma for Respondent No.1.

1. The applicant is an aspirant for the post of LDC under Respondent-1 organisation. The applicant submits that one Sri Rama Reddy has been sponsored by the Employment Exchange, and he has been called for selection. For this he enclosed the letter dated 19-1-1999 displayed in the notice board by the Employment exchange, and enclosed as Annexure-II.

2. The applicant submits that even though his name has not been sponsored by the Employment Exchange he also should be considered for the post in view of the Supreme Court decision reported in 1996(6) SCALE 676 (K.B.N. Visweswara Rao and others Vs. Excise Superintendent, Malkapatnam, Krishna District).

3. In view of the above, the following direction is given :

The case of the applicant should also be considered along with the candidate sponsored by the Employment Exchange for the post of LDC under Respondent No.1 provided the applicant submits his application atleast a week before the start of selection process, either written, or viva-voce or both *and is otherwise eligible for consideration.*

4. The OA is disposed of at the admission stage.

5. NO COST.

*[Signature]*  
K.B.S. Jai Parameshwar)  
Member(Judl.)  
*(J.B.S.)*

*[Signature]*  
(R. Rangarajan)  
Member(Admn.)

Dated : 17 March 1999  
Dictated in Open Court

*[Signature]*  
17.3.99